SHRI JAIRAM RAMESH: These were the only three points that I had said.

MR. DEPUTY CHAIRMAN: All right.

SHRI JAIRAM RAMESH: And the Minister, flows in a huff, says that she has been insulted, goes to the media.......

MR. DEPUTY CHAIRMAN: Now, okay. The House is waiting for the Zero Hour. ...(Interruptions)...

SHRI JAIRAM RAMESH: This is very unfair. ... (Interruptions)... This is very unfair. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Zero Hour Submissions, please. ... (Interruptions)...

RE. NOTICE UNDER RULE 267

SHRI DEREK O'BRIEN (West Bengal): One minute, Sir. For those of us who are giving notices as per the rules, I don't mind if the discussion is for 15 minutes. That is the discussion here. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now, we have to go to Zero Hour.

SHRI DEREK O'BRIEN: I have given a notice on time.

MR. DEPUTY CHAIRMAN: For Zero Hour?

SHRI DEREK O'BRIEN: No, no. Sir, I have given a notice under Rule 267. A Notice under Rule 267 has been received. Please check it, Sir. It is an important issue. You have allowed everyone to discuss other important issues, but what happened to my notice under Rule 267. The 267 notice, which is given here, is regarding 'Ashamed of disregarding the Constitution....

MR. DEPUTY CHAIRMAN: It is not allowed. That is the point.

SHRI DEREK O' BRIEN: "... and rising protests across the country." Sir, this is the most serious issue, because this is not only about one State or two States; this is happening across the country, and this goes against the ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not allowed.

SHRI DEREK O'BRIEN: No, no, Sir. I have given you the notice. Please allow me. You have not been providing me a chance to speak. ... (Interruptions)... You can discuss the other issues, I have no problem. Some had a privilege. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; okay. You speak about your notice. ... (Interruptions)...

SHRI DEREK O'BRIEN: It is going against the Constitution. ... (Interruptions)... If you look at it, it says, 'Shall protect from social injustice and all forms of exploitation.' ... (Interruptions)... After the Parliament closed, some MPs went to particular places in the country. This is a serious issue. We need to stop everything else that we are doing. We have not even discussed this notice. You have not even mentioned about this notice. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I did not mention about it because it has not been allowed. If you want to raise it, I am allowing ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, day in and day out, the rights of the *dalits*, the minorities and the Other Backward Classes are being curtailed and curbed. ... (Interruptions)... Atrocities are going on unabated. ... (Interruptions)... It is a direct disrespect to the Constitution. ... (Interruptions)... It should be discussed. ... (Interruptions)... Government has set up the NIA to curb the anti-national activities. ... (Interruptions)... These are all anti-national activities. ... (Interruptions)... These are all anti-national activities. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: All right. ... (Interruptions)... Anyhow, the notice under Rule 267 by Shri Derek O'Brien is not allowed. ... (Interruptions)... If you want a discussion, you can give notice under some other rule. ... (Interruptions)... This notice under Rule 267 has not been allowed. ... (Interruptions)... The subject is important, but it has not been allowed under this rule. ... (Interruptions)... Yes, Dr. Subbarami Reddy, what is your point of order? ... (Interruptions)... What is your point of order?

DR. T. SUBBARAMI REDDY (Andhra Pradesh) Sir, my point of order is this. As per the Constitution of India ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Under which rule?

DR. T. SUBBARAMI REDDY: Under Rule 32, Sir. ... (Interruptions)... Under this rule, it is the prerogative of every Member ... (Interruptions)... Please allow me. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes; yes. You please speak. ...(Interruptions)... Dr. Subbarami Reddy, you please address me. ...(Interruptions)... You please address me. ...(Interruptions)...

DR. T. SUBBARAMI REDDY: Sir, as per the Constitution of India ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, I will allow it. ... (Interruptions)... I will allow it. ... (Interruptions)... Dr. Subbarami, you please make your point. ... (Interruptions)...

DR. T. SUBBARAMI REDDY: Sir, as per the Constitution of India, it is the right of every Member of Parliament to have his Private Member's Bill. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That is over. ... (Interruptions)... That subject is over. ... (Interruptions)...

DR. T. SUBBARAMI REDDY: No; no, for twenty years ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That subject is over. ...(Interruptions)... That subject is over. ...(Interruptions)... Sukhendu Sekhar Royji, I have already said the notice under Rule 267 has not been allowed. ...(Interruptions)... I have already told you this. ...(Interruptions)... He has explained this subject.

SHRI SUKHENDU SEKHAR ROY: Only one line, Sir. ... (Interruptions)... Only one line. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Only one line. ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, through you, I would like to make a humble submission to the Government that the hon. Prime Minister should come here and make a statement on the growing incidents of atrocities against the Scheduled Castes and the Scheduled Tribes. ... (Interruptions)... How is the Government going to take up this issue? ... (Interruptions)... That has to be explained. ... (Interruptions)...

श्री प्रताप सिंह बाजवा (पंजाब)ः सर, रेणुका जी को बोलने का टाइम दे दीजिए। ...(व्यवधान)... श्री तपन कुमार सेन (पश्चिमी बंगाल)ः सर, हमारा क्या होगा? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: All right. ...(Interruptions)... Now, Zero Hour submissions. Shri Ritabrata Banerjee. ...(Interruptions)... Zero Hour submissions. ...(Interruptions)... चेयरमैन साहब बुलाएंगे। आप बैठ जाइए। ...(व्यवधान)... Zero Hour submissions. Shri Ritabrata Banerjee. ...(Interruptions)... You please speak. ...(Interruptions)... Speak loudly. ...(Interruptions)... Yes, I can hear. That is enough. ...(Interruptions)...

SHRI RITABRATA BANERJEE (West Bengal): Sir, in March 2015, in this House ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You please speak. ...(Interruptions)... I can hear. ...(Interruptions)... What more you want? ...(Interruptions)...

SHRI RITABRATA BANERJEE: Sir, in the month of March, 2015, the 119th Constitution amendment was taken up in this House as well as in the other House. ... (Interruptions)... We had deliberated at length. ... (Interruptions)...

SHRI DEREK O'BRIEN: Please do not do politics over this. ... (Interruptions)...
This is not ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I have taken up the Zero Hour. Please sit down. ... (Interruptions)...

श्री नीरज शेखर (उत्तर प्रदेश)ः जीरो ऑवर चल रहा है आप लोग बैठ जाइए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: This is Zero Hour. Please sit down....(Interruptions)... Why are you doing this?...(Interruptions)... What is your problem?...(Interruptions)...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)ः सर, प्रधान मंत्री जी आकर जवाब दे दें। ...(व्यवधान)... प्रधान मंत्री जी जवाब दे दें। ...(व्यवधान)... वे शांत क्यों बैठे हुए हैं? ...(व्यवधान)... वे शांत क्यों बैठे हुए हैं? ...(व्यवधान)... Why is he not speaking on this issue? प्रधान मंत्री जी क्यों नहीं बोल रहे हैं? वे शांत क्यों बैठे हुए हैं? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: But the hon. Chairman is. ...(Interruptions)... I have already given the ruling that the hon. Chairman is. ...(Interruptions)... No, I am not allowing....(Interruptions)... No, no. The Chairman...(Interruptions)... I have already said that the Chairman is seized of the matter. Now I cannot deal with that....(Interruptions)... Mr. Derek O'Brien...(Interruptions)... Now, Mr. Ritabrata, have you finished?...(Interruptions)...

SHRI RITABRATA BANERJEE: No, Sir. The House.....(Interruptions)...

MR. DEPUTY CHAIRMAN: If you want, you can speak, i told you, if you cannot speak now, I would call Shri Vishambhar Prasad Nishad. ... (Interruptions)...

SHRI RITABRATA BANERJEE: But, Sir, the House is not in order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Who prevented you from speaking?...(Interruptions)...
You speak; I can hear. ...(Interruptions)... What are you talking? ...(Interruptions)...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, please, bring the House to order. ... (Interruptions)...

SHRI RITABRATA BANERJEE: Sir, in March, 2015, the 119th Constitutional Amendment was taken up. Now, this august House has deliberated at length the condition of the Indians who were living in the enclaves. ... (Interruptions)... They were not Indian citizens even after 69 years of Independence. Now, last November, after the historic treaty concerning enclaves between India and Bangladesh..... (Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश)ः दलितों के issue पर चर्चा ...(व्यवधान)... दलितों के issue पर ...(व्यवधान)...

KUMARI SELJA (Haryana): Sir, please allow Shrimati Renuka Chowdhury to speak. ... (Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, let the Government respond. ...(Interruptions)...
Sir, ask the Government to respond. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is your problem? ... (*Interruptions*)... Please, it is time for Zero Hour submissions. If you have another version, tomorrow you can bring your notice. ... (*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, we have given notice. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes. ...(Interruptions)... Now, please. ...(Interruptions)... That matter is over. Sit down. ...(Interruptions)... I am already on Zero Hour. ...(Interruptions)... Now, see, Mr. Derek O'Brien. ...(Interruptions)... Hon. Members, I crave your indulgence. I agree, the matter raised by that hon. Member may be something that you don't agree to, but in this House, every Member has the right to speak what he wants. Whether one Member agrees and some other Member does not agree, that is a different matter. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, each Member ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please. ...(Interruptions)... It is Zero Hour. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, we are not coming in the way of any other Member's right. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is a Zero Hour notice permitted by the hon. Chairman. If you have any complaint, you could meet the hon. Chairman and inform him. I have no problem with that. But remember, not allowing me is....(Interruptions)...

SHRI DEREK O'BRIEN: Sir, we have no complaint but......(Interruptions)...

MR. DEPUTY CHAIRMAN: You are shouting slogans so that he cannot speak. ... (Interruptions)...

SHRI DEREK O'BRIEN: No, Sir; not at all. That is our issue too. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Then what is your problem? ... (Interruptions)...

SHRI VIVEK GUPTA (West Bengal): Sir, dalit atrocities. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, the problem. ...(Interruptions)... Just a second. ...(Interruptions)...

श्री नरेश अग्रवालः उपसभापति महोदय, मैं भी कुछ कहना चाहता हूं। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, there is no problem. We do not want to get into stopping any Member. Anyone can raise any issue. That is not an issue. The issue is a bigger one. We had a discussion last week. Those were the words which were expressed. But after everybody expressed their views, there has been no response from the Prime Minister. We had gone there. ... (Interruptions)... This is not about one State. ... (Interruptions)...

श्री नरेश अग्रवालः श्रीमान्, मेरी एक complaint है। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I am not singling out any one State.... (*Interruptions*)... Across the country, there seems to be a trend...

MR. DEPUTY CHAIRMAN: You have made your point. Sit down. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, our basic Constitution may be in trouble. It is not about any particular. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You have made your point. Now, please allow others. ... (Interruptions)... This is unfair. Your have made your point. ... (Interruptions)...

श्री नरेश अग्रवालः उपसभापति महोदय, मैं भी कुछ कहना चाहता हूं। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Why should somebody try and stop a discussion on a certain issue because. ... (Interruptions)...

श्री नरेश अग्रवालः श्रीमान्, मेरी एक complaint है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You have made your point. Now, please sit down. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, this is not about elections coming up in five months. ...(Interruptions)...

श्री नरेश अग्रवालः मेरी एक आपत्ति है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You have made your point. Please sit down. ... (Interruptions)... What is your problem, Mr. Naresh Agrawal? ... (Interruptions)...

श्री नरेश अग्रवालः श्रीमन्, मेरी एक आपत्ति है। ...(व्यवधान)... मेरी बात सुन लीजिए। नेताओं की बैठक में इनका जो नोटिस था, उसको छुपाया गया। ...(व्यवधान)...

श्री देरेक ओब्राईन : किसने छुपाया? ...(व्यवधान)...

श्री तपन कुमार सेनः आपने नहीं छुपाया, उन्होंने छुपाया।

श्री नरेश अग्रवालः उसको छुपाया गया। उस नोटिस को छुपाया गया। ...(व्यवधान)... जो हम लोगों की, नेताओं की बैठक हुई ...(व्यवधान)... रूल २६७ का नोटिस है। ...(व्यवधान)... नेताओं की बैठक में छुपाया गया। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, what is wrong with them?...(Interruptions)... I object to this?...(Interruptions)...

श्री अली अनवर अंसारी (बिहार)ः देरेक जी, आपको नहीं कह रहे हैं। ...(व्यवधान)...

श्री तपन कुमार सेनः ठीक से सून तो लीजिए, जो वे कह रहे हैं। ...(व्यवधान)...

श्री नरेश अग्रवालः श्रीमन्, यह पहली बार छुपाया गया। दिलतों का मैटर था, उसे जान-बूझकर छुपाया गया। ...(व्यवधान)... न संसदीय कार्य मंत्री ने कहा, न किसी ने कहा, नहीं तो हम सब कहते कि बहस होनी चाहिए। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I gave a notice at 11 o'clock. ... (Interruptions)... What is this, Sir? What is he saying? ... (Interruptions)...

श्री नरेश अग्रवालः उधर से छुपाया गया। हम लोगों से नहीं कहा गया कि रूल 267 का कोई नोटिस है। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Okay. I am sorry. ... (Interruptions)...

श्री नरेश अग्रवालः श्रीमन्, हम लोगों से रूल 267 का नोटिस जान-बूझकर छुपाया गया - क्योंकि दलितों का मैटर था, इसलिए छुपाया गया। मैं चाहूंगा कि दलितों पर चर्चा हो। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्राः सर, हमने भी रूल २६७ के तहत एक नोटिस दिया था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. Now let me come to this. ... (Interruptions)... No, 'Dalit' discussion was already over. Why do you want one more discussion?

... (Interruptions)... We already had a discussion on the 'Dalit' issue. We already had a discussion on this. ... (Interruptions)... पहले डिस्कशन हो चुका है, अब फिर क्यों कह रहे हैं? ...(व्यवधान)...

श्री नरेश अग्रवालः सर, मेरी बात स्निए। ...(व्यवधान)...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, may I ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Renukaji, that is with the hon. Chairman. I cannot now listen to you. ... (Interruptions)... That is already with the hon. Chairman. That subject is with him....(Interruptions)... So, I cannot allow that....(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Sir, how can (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; I cannot allow that because the hon. Chairman is seized of the matter. So, I cannot allow that. ... (Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Sir, I have been (Interruptions)...

MR. DEPUTY CHAIRMAN: No. Now Vishambhar Prasad Nishad. ...(Interruptions)...

SHRI RITABRATA BANERJEE: Sir, I did not get a chance. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Vishambhar Prasad Nishad. ... (Interruptions)...

MATTERS RAISED WITH PERMISSION

Need to take steps to prevent deaths due to cancer

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश)ः उपसभापति महोदय, मैं शून्य काल में देश के एक अति महत्वपूर्ण विषय को सदन में उठाना चाहता हूं। ...(व्यवधान)...

SHRI RITABRATA BANERJEE (West Bengal): What is this, Sir? I did not get a chance. ... (Interruptions)...

श्री विशम्भर प्रसाद निषादः मान्यवर, में देश में फैली कैंसर की गंभीर बीमारी के बारे में कहना चाहता हूं। ...(व्यवधान)... आज देश में कैंसर के कहर के कारण जनसामान्य को विकट स्थिति का सामना करना पड़ रहा है। ...(व्यवधान)... एक करोड़ कैंसर के मरीजों के इलाज के लिए सिर्फ 2,000 डॉक्टर्स तथा दस लाख आबादी के पीछे एक सिर्फ रेडियोथेरेपी मशीन है। ...(व्यवधान)... इलाज इतना महंगा है कि गरीब आदमी इलाज नहीं करवा सकता है।